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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1349/96

DATE OF ORDER : 17-04-1998.

Between :-

Angelo Lumen

... Applicant

And

1. The General Manager,
Indian Government Mint,
Hyderabad.
2. K.Babu Rao,
Dy.Accountant,
Indian Govt., Mint, Hyderabad.

... Respondents

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Counsel for the Applicant : Mrs.Thripura Sundari

Counsel for the Respondents : Mr.V.Bhimanna, CGSC

Mr.P.B.Vijaya Kumar for R-2

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Se

... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri K.Venkatachary for Mrs.Thripura Sundari, counsel for the applicant, and Sri V.Bhimanna, standing counsel for Respondent No.1.

2. The applicant is aggrieved by the placement of Respondent No.2 above him in the seniority list of Dy.Accountant issued on 1-1-95. The name of the applicant was above Respondent No.2 in the lower cadre of Head Clerk.

3. On the basis of the record placed before us by the Respondents, we are satisfied that there was nothing incorrect in placing Respondent No.2 above the applicant by the DPC which met on 30-5-92.

4. Sri K.Venkata Chary (for Mrs.Thripura Sundari, counsel for the applicant) states that the record of service of Respondent No.2 was blemished and that he was issued with a charge memo relating to the loss of cash while he was working as Cashier. Although a case was initiated against Respondent No.2 in this regard, the charges were later dropped, and on the date of the DPC there was no case against the said respondent. The DPC also found that the record of service of Respondent No.3 was better than that of the applicant.

5. In view of the foregoing facts, we find no merit in the original application and the same is dismissed. Respondent No.2 received a notice in this case was not present in the Court

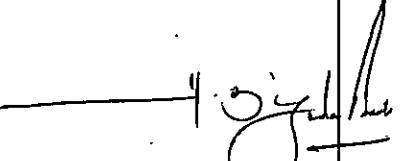
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and has not filed any reply. We, however, feel that in view of the findings as recorded above, no reply from the respondent No.2 is necessary.

6. No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)
17.4.98


(H. RAJENDRA PRASAD)
Member (A)

Dated: 17th April, 1998.
Dictated in Open Court.


Deputy Registrar

av1/

O.A. 1349/96.

To

1. The General Manager, Indian Govt. Mint,
Hyderabad.
2. One copy to Mrs. Thripura Sundari, Advocate, CAT.Hyd.
3. One copy to Mr.V.Bhimanna, Addl.CGSC. CAT.Hyd.
4. One copy to Mr. P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to HHRP.M(A) CAT.Hyd.
6. One copy to DR(A) CAT.Hyd.
7. One spare copy.

pvm.

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15/5/98

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

~~The Hon'ble Mr. B. S. Jai Parveshwar M.~~
DATED: 17 - 6 - 1998.

ORDER/JUDGMENT.

M.A./R.A./C.A.No.

in

O.A.No.

~~1349~~ 1349/96

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

